

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 119 of 2015

Dated: 16th November 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

BMM Ispat Ltd.,

.... Appellant (s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

ORDER

Learned counsel for Respondent no. 2 seeks three weeks time to file reply. She may file the same on or before 07.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 28.12.2016 after serving copy on the other side.

List the matter on **18.01.2016.**

**(T. Munikrishnaiah
Technical Member**

Pr/ss

**(Justice Ranjana P. Desai)
Chairperson**